

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 620 of 2003.

Monday, this the 10th day of May, 2004.

Hon'ble Maj. Gen. K.K.Srivastava, A.M.

Sujan son of late Shri Rajju,  
Resident of Village and Post Babina,  
District Jhansi.

....Applicant.

(By Advocate : Shri R.K. Shukla)

Versus

1. Union of India through its Secretary,  
Ministry of Defence, New Delhi.
2. Chif Engineer Central Command,  
Lucknow Region, Lucknow.
3. Commander Works Engineer, Jhansi  
Division, Jhansi.
4. Garrison Engineer Babina Cant,  
Babina, District- Jhansi.
5. C.D.A. (Funds) Meerut Cant,  
Meerut.

....Respondents.

(By Advocate : Shri R.C. Joshi)

O R D E R

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

In this OA, filed under Section 19 of A.T. Act, 1985, the applicant has prayed for direction to the respondents to adjust the deposit done by the applicant and to pay the remaining amount of the G.P.F. to the applicant forthwith alongwith interest thereon.

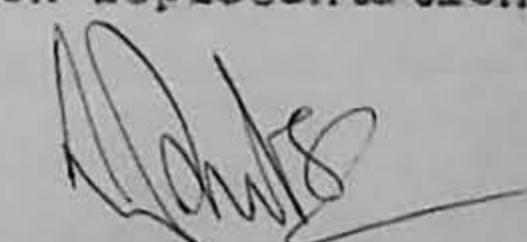
.....2.

2. The facts of the case, in short, are that the applicant was posted as Electrician in the year 1990 under respondent No.4. He took a <sup>loan</sup> ~~loan~~ of Rs.20,000/- from his G.P.F. account No.928836. On 3.1.1991 the applicant was transferred to the office of Garrison Engineer Babina. The grievance of the applicant is that after his super-annuation on 31.7.2001 at the time of final settlement of G.P.F. amount he was paid only Rs.29684/- after deduction <sup>of</sup> ~~of~~ Rs.51994/- plus Rs.627/- on account of G.P.F. payment on 24.8.2001. Aggrieved by the same, the applicant filed his representation on 18.2.2002 (Annexure-A-5).

3. Learned counsel for the respondents on the other hand submitted that no such representation of the applicant has been received. In fact ~~the~~ payment on account of G.P.F. has been properly made to the applicant.

4. In my considered opinion, the ends of justice shall better be served, if the applicant is given liberty to file a detailed representation which should be decided by the respondents by a reasoned and speaking order within a specified time

5. In the facts and circumstances, the OA is finally disposed of with direction to the applicant to file a representation before Competent Authority within two weeks alongwith a copy of this order and the Competent Authority shall decide the same by a <sup>reasoned</sup> ~~order~~ and speaking <sup>order</sup> within three months from the date ~~at~~ such representation is received. No costs.



MEMBER (A)